



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department Labour and Skills (A)

##### ORDERS

(1)

G. O. (Rt.) No. 1019/2017/LBR.

*Thiruvananthapuram, 5th August 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Krishnaprasad, Amritha Baking Company, Nila Building, Technopark, Thiruvananthapuram-695 581 and the workman of the above referred establishment Sri S. Balachandran, T.C. 47/721(1), Mudavanmughal, Poojappura P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Gaz. No. 38/2017/DTP (Part I).

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

##### ANNEXURE

Whether the denial of employment to Sri S. Balachandran, Amritha Baking Company by the employer is justifiable? If not, what relief he is entitled to get?

(2)

G. O. (Rt.) No. 1020/2017/LBR.

*Thiruvananthapuram, 5th August 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Alex George, Managing Director, Highplast Industries, Kumbanad, Kadapra P. O., Thiruvalla-689 547 and the workman of the above referred establishment Sri Sunil, Thengummudi House,

Kuruchimuttom P. O., Ezhikkad, Aranmula, Pathanamthitta in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Sunil, Thengummudi House, Kuruchimuttom P. O., Ezhikkad, Aranmula, Pathanamthitta by Sri Alex George, Managing Director, Highplast Industries, Kumbanad, Kadapra P. O., Thiruvalla, Pathanamthitta is justifiable or not? If not what relief the worker is entitled to?

(3)

G. O. (Rt.) No. 1036/2017/LBR.

*Thiruvananthapuram, 9th August 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Sankara Krishnan, V., Managing Director, Jay Motors, 40/2792, N.H. Bypass Road, Near Palarivattom Pipeline Junction, Edappally, Kochi-682 024 and the workman of the above referred establishment Smt. Jasheela Amjad, 13/754 B, Thoppil Mary Matha Road, Thoppil Junction, Thrikkakara-682 021 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Smt. Jasheela Amjad, 13/754 B, Thoppil Junction, Thrikkakara-682 021 by the Management is justifiable or not? If not what are the reliefs she is entitled to?

(4)

G. O. (Rt.) No. 1037/2017/LBR.

*Thiruvananthapuram, 9th August 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Club Secretary, Trivandrum Club, Vazhuthacaud, Thiruvananthapuram-695 010 and the workman of the above referred establishment by Smt. Mridula Kumari, B., Thekkevila Veedu, T.C. 17/386, C.R.A. 180, Chadiyara, Poojapura P. O., Thiruvananthapuram-12 in respect of matters mentioned in the annexure to this order ;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the dismissal of Smt. Mridula Kumari, House keeping Supervisor of Trivandrum Club, Vazhuthacaud by its Management is justifiable? If not, what relief she is entitled to get?

(5)

G. O. (Rt.) No. 1038/2017/LBR.

*Thiruvananthapuram, 9th August 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Mr. Sooranad Rajasekharan, Managing Editor, Veekshanam Daily, Quilon, (2) Ms. Neelima Manoj, Chief Advertising Manager, Veekshanam Daily, Veekshanam Road, Kochi-18, (3) Mr. T. V. Puram Raju, Executive Editor, Veekshanam Daily, Veekshanam Road, Kochi-18 and the workman of the above referred establishment Sri Martin Menachery, 19/1853 Sri Rangathu, P.D. Road, Palluruthy, Cochin-06 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Martin Menachery, 19/1853, Sri Rangathu, P.D. Road, Palluruthy, Cochin-06 by the management of Veekshanam Daily, Veekshanam Road, Kochi-18 is justifiable or not? If not what relief he is entitled to?

(6)

G O. (Rt.) No. 1063/2017/LBR.

*Thiruvananthapuram, 11th August 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Partner, Kallada Holiday In, Alur P.O., Kallettumkara, Thrissur-680 683 and the workmen of the above referred establishment represented by the General Secretary, Lodge and Hotel Mazdoor Sangh (B.M.S.), Patturaykkal, Thrissur-680 022 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to (1) Sri Unnikrishnan, C. A., Security, (2) Sri Babudas, P. S., Cleaning, (3) Sri Gopi Mohan, Reception, (4) Sri Babu, K. G., Waiter, (5) Sri Reghunathan, Billing are justifiable? If not what relief they are entitled to get?”

(7)

G O. (Rt.) No. 1066/2017/LBR.

*Thiruvananthapuram, 11th August 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Damodharan, Sree Sabari, North Kottachery, Kanhangad P.O., (2) Sri Abinesh, A., Monacha House, Uppilikkai P.O., Neeleswaram Via and the workmen of the above referred establishment represented by the Secretary, Kerala Motor Labour Union, Kasaragod, Kanhangad, Near J.R.T.O., T.B. Road, Kanhangad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Sri Balakrishnan, V. V., Bus Conductor, Madathil Veedu, Panathadi by the Bus owner of KL/60K/6543, Sabari Bus is justifiable? If not, what relief he is entitled to?”

(8)

G O. (Rt.) No. 1067/2017/LBR.

*Thiruvananthapuram, 11th August 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Bajaj Allianz Life Insurance Co. Ltd., G.E. Plaza, Airport Road, Yerwada, Pune-411 006 (Represented by H.R. Department) and the workman of the above referred establishment Sri Nishin Das, P., Pareesery House-D1, AKG Nagar, Murikkavu, West Yakkara, Palakkad-678 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

“Whether the termination of service Sri Nishin Das by the Management of Bajaj Allianz Life Insurance Co. Ltd., G.E. Plaza, Airport Road, Yerwada, Pune-411 006 (Represented by H.R. Department) is justifiable? If not what relief he is entitled to?”

(9)

G. O. (Rt.) No. 1071/2017/LBR.

*Thiruvananthapuram, 11th August 2017.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Parayil Kunjiraman Nair, Managing Director, KVR Motor Cars Pvt. Ltd., 1/1046 C, D&E 'KVR FIAT', Kannur Road, Kozhikode-673 005 and the workman of the above referred establishment Sri Sasikumar, K., Meethaleveetil House, Nanmanda P. O., Kozhikode-673 613 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct

that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the dismissal of Sri K. Sasikumar, worker of KVR Motors Cars Pvt. Ltd., West Hill, Kozhikode as a result of punishment inflicted by way of disciplinary action is justifiable or not? If not, what are the remedies available to him ?”

By order of the Governor,

SONIA WASHINGTON,  
*Deputy Secretary to Government.*